

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04/2024

In

Original Application No. 512/2018

With

M.A. No.09/2024

In

Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh.....Applicant

Versus

State of Uttar Pradesh through its Chief SecretaryRespondent(s)

Status report of Punjab Pollution Control Board through Er. Birdevinder Singh, Environmental Engineer**RESPECTFULLY SHOWETH**

1. That by way of the above execution application, the applicant is seeking compliance of the directions issued by the Hon'ble National Green Tribunal in order dated 15.01.2021 passed in OA no. 512 of 2018, OA no. 621 of 2018 and OA no. 1001 of 2019. The common question for consideration in the said matter was the remedial action against the unscientific disposal of E-waste resulting in contamination of ground water and soil acidification. The Hon'ble Tribunal in paragraph 31 of the order dated 15.01.2021 passed in the above mentioned cases had issued the following directions:

"31. All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities."



2. That in compliance to the order dated 15.01.2021 passed in OA no. 512 of 2018 and other connected matters and order dated 12.03.2024 passed in Execution Application no. 4 of 2024, the report of the State of Punjab may kindly be read in the following paragraph.

A) Inventorization of E-waste generation

- a. The Board has identified 21022 no. Bulk Consumers, 72 no. Producers, 05 no. Recyclers, 01 no. Refurbisher, 01 no. Dismantler and 02 no. Manufacturers.
- b. The Commissioner, Central Board of Indirect Taxes & Customs, Ludhiana (with copy to the Director, Custom, Central Board of Indirect Taxes & Customs, Department of Revenue, Ministry of Finance, New Delhi) was requested vide Board's letter no. 3704- 05 dated 31.10.2023 and subsequent reminder no. 930 dated 19.03.2024 to ensure the effective implementation of the E-Waste (Management) Rules, 2022 and also requested to issue necessary instructions to officials concerned of Custom Department to ensure the verification of registration certificate obtained under the Rules at the time of clearing the consignment of importers of electrical & electronic equipment and also requested to share list of such importers along with their contact details. Deptt. of Customs has also been contacted personally by officers of the Board to get the requisite details.
- c. The Excise Commissioner, GST Division, Taxation Commissionerate, Department of Excise & Taxation (Punjab) has been requested vide Board's letter no. 653 dated 13.02.2024 to provide a list of all the Producers along with their contact details in the State of Punjab, so that the Board shall take up the matter with them for effective implementation of the E-Waste (Management) Rules, 2022.

- d. The Registrar of Firms & Societies (Punjab) has been requested vide Board's Letter no. 1732-33 dated 19.04.2024 to instruct the officers / officials of the department to make available list alongwith their correspondence & contact details of all the Manufacturers, Producers and Refurbishers of E-waste registered as Sole Proprietor / Partnership Firm / Private Limited Company / Public Limited Company / Limited Liability Partnership (LLP) / Society / HUF etc. in the State of Punjab, so as to enable the State Board to follow up these entities for effective implementation of the E-Waste (Management) Rules, 2022.
- e. CPCB has also been requested to take up the matter with Central GST Council to make available State wise list of Manufacturers, Producers & Refurbishers so as to enable the State Boards to cover such entities under the ambit of the E-Waste (Management) Rules, 2022.

B) Identification of Producers who have not registered at E-waste EPR Portal

- a) The Board has identified 72 no. Producers, out of which 63 producers have been got themselves registered on the Centralized E-Waste EPR portal developed by CPCB. Remaining 09 Producers have been issued show cause notice to get registered on the EPR Portal.
- b) The Board is making continuous efforts to identify more Producers in the State of Punjab.

C) Verification of facilities of recyclers for their infrastructure and records

- a) 05 recycling facilities have been visited by officers of the Board and observed certain incompletions. Consequently, these facilities have been issued show cause notice with an opportunity of personal hearing. During hearing, they were directed to comply with the observations observed during visit. The verification of compliance

status is yet to be made by the Board.

- b) A team of officers of the Board has been constituted vide no. 215-16 dated 18.01.2024 at Head Office level to carry out inspections randomly for checking of informal trading of e-waste.

D) Checking of informal trading, dismantling, and recycling of waste

The Board has identified 76 vendors / persons / traders etc. engaged in the process of Informal trading / dismantling etc. of e-waste and action against these is under consideration.

E) Facilitate collection and disposal of e- waste

To set up E-waste recycling cluster under Micro & Small Enterprises Cluster Development Programme of Ministry of MSME, Govt. of India, the Deptt. of Industries & Commerce, Punjab is making efforts to set up such a cluster at the earliest possible. In this regard, Deptt. has identified 04 sites for the proposed cluster and the mapping visit has also been carried out by the officials from Industries, Town Planning Deptts., PPCB etc. Further process is going on.

F) Governance frame work for monitoring compliance

District Environment Committees have been constituted by the Government of Punjab as per Hon'ble NGT order to monitor the compliance of various Environmental Laws including the E-Waste (Management) Rules, 2022. These Committees are monitoring the implementation of Action Plan at District Level. Administrative Secretary of Environment Department in the State is monitoring the activities of the action plan on monthly basis and the Chief Secretary, Punjab is also regularly monitoring the action plan prepared by the State Government.



G) Capacity building at district / State / CPCB level

The capacity building programmes is being carried out from time to time and 16 such awareness programs have been carried out by the Regional Offices of the Board to educate bulk generators / stakeholder deptts. / public / school etc.

H) IEC plan be firmed up and executed

- a) Public notices were published on 02.02.2024 in the leading newspapers (English, Hindi and Punjabi) in the State requesting general public to inform the Board in case any person, scrap dealer, solid waste disposal authority is involved in illegal storage, processing & selling of e-waste in an un-authorised manner, so that the illegal activity causing damage to the environment can be stopped immediately.
- b) Also, any Manufacturer; Producer; Refurbisher; Recycler of e-waste and any scrap dealer / solid waste disposal authority, if found involved in any illegal activity with regard to storage & process of E-waste, action as deemed fit shall be taken against the violator(s) under the said Rules, including levying of environmental compensation.

I) Strengthen system of enforcement

- a) Periodic review is already a part of the State Action Plan for Waste Management prepared by Directorate of Environment and Climate Change Punjab.
- b) District Environment Committees have been constituted by the Government to monitor the compliance of various Environmental Laws including implementation of the E-Waste (Management) Rules, 2022.
- c) Administrative Secretary, Department of Science, Technology &



Environment and the Chief Secretary, Punjab are monitoring the compliance status of action plan prepared by the State Government on regular basis.

- d) Apart from taking meetings from time to time by the Chairman / Member Secretary of the Board with the Regional Offices to review the compliance status of various environmental laws including effective management of e-waste, recently Chairman of the Board has taken a meeting on 10.4.2024 with the representatives of the recyclers / dismantlers / refurbishers of the e-waste to gather their view point(s) for effective channelization of E-Waste.

3. That further it is submitted that the Central Pollution Control Board had issued directions dated 06.09.2022 to all the State Pollution Control Board under section 18(1)(b) of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for checking informal E-waste activities, verification of authorized dismantlers/ recyclers of E-waste and drives for mass awareness. The Board has endorsed the directions to all the field offices of the Board vide letter no. 24881-96 dated 24.12.2022 and a copy of the same is enclosed herewith as **Annexure-A**.

4. That the Central Pollution Control Board has issued directions under section 5 of the Environment (Protection) Act, 1986 regarding registration of Producers, manufacturers, Recyclers and Refurbishers on the online E-waste EPR portal for management of E-waste and Verification of Capacities allocated to the Recyclers. The Board vide letter no. 837 dated 07.03.2024 has given reply to the Central Pollution Control Board and the copy of the same is enclosed herewith as **Annexure-B**.

5. That the Central Pollution Control Board has further issued directions vide letter dated 19.02.2024 to all the State Pollution Board under section 5 of the Environment (Protection) Act, 1986 for ensuring generation of EPR certificate



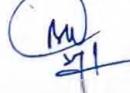
by E-waste Recyclers towards fulfilment of Producers EPR obligations for the Financial Year 2023-24. The Board vide letter no. 1847 dated 02.05.2024 has forwarded the action taken report to the Central

Pollution Control Board and the copy of the same is enclosed herewith as

Annexure-C.

6. That the Punjab Pollution Control Board is making continuous efforts to identify more producers and hotspots for effective channelization of E-waste in the State of Punjab and is also ensuring the implementation of E-waste (Management) Rules, 2022 for management of E-waste in an environmentally sound manner in the State of Punjab.
7. That the status report on behalf of Punjab Pollution Control Board is hereby submitted in compliance to order dated 12.03.2024 for kind consideration of the Hon'ble Tribunal.

Submitted by



(Er. Birdevinder Singh)
Environmental Engineer
Punjab Pollution Control Board
Head Office, Patiala

Date: 13.05.24

Place Patiala.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 24881-96

Dated. 24/11/22

To

The Environmental Engineers,
Regional Office, Patiala/ Sangrur/Bathinda/ Faridköt/ Batala/
Jalandhar-I/II/ Hoshiarpur/ Mohali/ Roop Nagar/ Amritsar/
Fatehgarh Sahib and Ludhiana-I/II/III/IV.

Subject: Directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for checking informal E-waste activities, verification of authorized dismantlers/ recyclers of E-waste and drives for mass awareness.

Reference: CPCB letter no.B-29016/1(NGT)/WM-III Div/4062 dated 06.09.2022.

It is intimated that CPCB has issued directions to PPCB under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for checking informal E-waste activities, verification of authorized dismantlers/ recyclers of E-waste and drives for mass awareness and asked to submit action taken report within 30 days followed by quarterly ATR on regular basis (copy enclosed) as under:

- To ensure that no illegal/ informal processing of E-Waste is carried out under their jurisdiction.
- To carry out audit of authorized e-waste dismantling and recycling units two times in a year as mentioned in the Action Plan for Monitoring of Waste Management in the State dated 06.03.2019.
- To monitor the EPR authorized Producer and send the compliance of EPR authorization to HQ-3 once in a year.
- To organize at least two awareness camps for Educational Institutions/ Major Hospitals/ Govt. Organizations/ Large Scale Industrial Units etc. to make them aware about their responsibilities under the E-Waste Management Rules, 2016 for channelization of the such type of waste in an environmentally sound manner as mentioned in the Action Plan for Monitoring of Waste Management in the State dated 06.03.2019.

It is therefore requested to send the Action Taken Report (ATR) within 10 days. Subsequently, regular ATR after the end of each quarter, starting quarter end December, 2022 be sent to SEE(HQ-3) by 7th of January, 2023.

DA/ copy of Directions

Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



Endst. No. SEE(HQ-3)/2022/.....²⁴⁸⁹⁷

Dated.....^{24/11/22}

A copy of the above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032 for kind information please.

Endst. No. SEE(HQ-3)/2022/.....²⁴⁸⁹⁸⁻⁹⁹

²⁴ Member Secretary
Dated.....^{24/11/22}

A copy of the above is forwarded to the following for kind information and further necessary action, please.

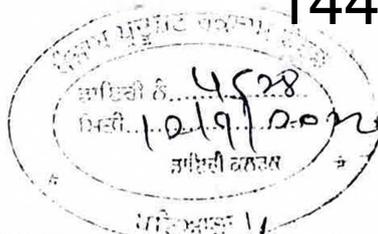
1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala, Ludhiana/ Jalandhar/ Bathinda/ HQ/ PBIP.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-I/II/III/IV, Zonal Office, Patiala-I/II, Ludhiana-I/II, Jalandhar, Amritsar, Bathinda.

²⁴ Member Secretary
Dated.....^{24/11/22}

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

B-29016/1/(NGT)/22/WM-III Div. /4062

September 06, 2022

To,
The Chairman
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala, Punjab

Handwritten signatures and stamps, including a circular stamp with 'E-39083' and '27/9/22', and various dates like '12/9/22' and '21/9'.

Sub: Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.

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WHEREAS, the Central Government has notified the E-Waste (Management) Rules, 2016 under the Environment (Protection) Act 1986, for management of E-Waste in an Environmentally Sound Manner;

WHEREAS, as per rule 13 (3) (ii) of the said rules, SPCBs are the authority for grant of authorization to dismantlers and recyclers of E-Waste and have to ensure that dismantlers and recyclers should have the facilities of dismantling and or recycling in accordance with the guidelines prescribed by Central Pollution Control Board (CPCB) as mandated under the said rules;

WHEREAS, guidelines on implementation of E-Waste Rules, which includes specific guidelines for extended producer responsibility, channelization, collection centres, storage, transportation, environmentally sound dismantling and recycling, and refurbishment have been prepared and available on the web site of CPCB and also circulated to all SPCBs/PCCs;

WHEREAS, under Extended Producers Responsibility (EPR) the producers of notified Electricals & Electronic Equipment are given annual e-waste collection targets and same are to be recycled in an environmentally sound manner by authorized e-waste dismantlers/recycler only. Collection target verification requires auditing for material balance of inflow and outflow material at dismantling and recycling units. For ensuring actual processing of e-waste, material balance of e-waste material flow, proper auditing of the authorized dismantling/recycling units on regular basis is a must. Also, to prevent leakage of e-waste from formal units to informal unit continuous vigilance is required;

WHEREAS, SPCBs/PCCs are required to carry out monitoring and compliance verification of Extended Producer Responsibility - Authorisation as directed by Central Pollution Control Board and that of dismantlers, recyclers and refurbishers as per schedule IV (2) (iii) of the E-Waste (Management) Rules, 2016; and

WHEREAS, incidents of informal trading, unscientific processing & burning of e-waste have been reported to this office at various occasions through court matters and public grievances. Unscientific processing, burning and processing of e-waste by unauthorized units results in to adverse impacts on human health and environment. Burning and illegal processing of e-waste is a matter of concern and has to be dealt firmly by setting up a mechanism of continuous monitoring, reporting and actions against the violators.

Contd....

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Now, therefore, in exercise of powers vested under the section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act 1981 directions are hereby issued to Punjab Pollution Control Board (PPCB) for the following:

1. To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction;
2. To carry out random inspections for auditing of authorized e-waste dismantling and recycling units **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, PPCB** for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB PPCB to ensure transparency in selection of units for random inspection;
3. To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers selected **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, PPCB** with focus on verification of collection targets;
4. To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and
5. To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.
6. The above referred actions to be treated as continuous activity and be performed on regular basis.

The action taken report (ATR) shall be submitted to the Central Pollution Board within 30 days of receipt of these directions followed by quarterly ATR on regular basis

(Prashant Gargava)
Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

No.837.....

Dated. 7/5/24.....

To

The Member Secretary,
Central Pollution Control Board
New Delhi.

Subject: Direction under Section 5 of the Environment (P) Act, 1986 regarding Registration of Producers, Manufacturers, Recyclers and Refurbishers on the Online E-Waste EPR Portal for management of E-Waste and Verification of Capacities allocated to the Recyclers

Ref: CPCB file no. CP-22/2/2024-WM-III-HO-CPCB-HO/9192 Dated 30.01.2024

It is intimated that subject cited directions have been received from Central Pollution Control Board and the pointwise reply to the above said directions is as under:

Sr. No.	Directions issued by CPCB	Action Taken
a	To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB.	The list of Producers, Recyclers and Refurbishers is enclosed herewith as annexure-A.
b	To issue notice to all such entities who are operating without registration, followed by closure of such entities.	The entities who have not got registered on the Centralized online EPR Portal under the E-Waste (Management) Rules, 2022, have been issued show cause notices and further action against the entities are under consideration.
c	To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various detail such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity,	The facilities have been visited by the officers of PPCB and the details are enclosed herewith as annexure-B.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | mspccb@gmail.com |



	capability, etc. as submitted on E-Waste EPR Portal.	
d	To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB.	There is no access on the login credentials supplied to SPCBs to check the registration certificate / application forms / other details submitted by the entities on Centralized online EPR Portal of E-Waste.
e	To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately.	<ul style="list-style-type: none"> • The field offices of the Board have been directed to carry out surprise inspections of entities engaged in the illegal / informal processing of E-waste in their area of jurisdiction in association with District Administration. • A team of officer of the Board has also been constituted at Head Office level also to carry out visit randomly for checking of informal trading of E-Waste.
f.	To facilitate the transformation of such informal /illegal E-waste recyclers / refurbishers into formal recyclers / refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.	As and when any entity found involved in the illegal / informal processing of E-waste, appropriate action will be initiated against such entities.
g	To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to	The Public Notices in English, Hindi and Punjabi languages have been Published in the print newspapers on 02.02.2024. The copies of public



operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above.	notices are enclosed herewith as annexure-C.
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This is for your kind information, please.

DA/as above

Endst. No.

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[Signature]
Member Secretary

Dated

7/3/24

A copy of the above is forwarded to Sh. Anand Kumar, Director & D.H., WM -III Division, Central Pollution Control Board, New Delhi for information.

[Signature]
Member Secretary

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Annexure-A

List of Recycler & Refurbisher for management of E-Waste in the State

Sr. No.	Name & Address of the facility	Type of Facility (Recycler)	Status of Registration
1	M/s Spreco Recycling, D-45, Industrial Area, Raikot, Ludhiana	Recycler & Refurbisher	Applied
2	M/s Black Diamond Cements Pvt. Ltd., Village Humayunpur, Nariangarh Road, Tehsil Dera Bassi, District SAS Nagar	Recycler	Applied
3	M/s Recycling Villa, Plot No. 127, Jashan City, Kohara - Sahnewal Link Road, Jandiali, Ludhiana	Recycler	Applied
4	M/s K.J. Recycler (Recycling facility), C-38, Sanjay Gandhi Nagar, Industrial Area, Jalandhar	Recycler	Granted
5	M/s Cosmos Recycling Private Limited, VPO Hambran, Jagroan, Ludhiana	Recycler (unit not commissioned yet)	unit not commissioned yet
6	M/s Green Bird Recycling, 223, Hadbast, Village Mangarh, Kohara Macchiwara Road, Ludhiana	Re-furbisher	Not applied due to portal error as informed by the entity



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Authorized Producer of E-Waste

S.No.	Company Name	Address	RO	Status of Registration
1	SHREE GANESH ENTERPRISES	E 233, NEW INDUSTRIAL FOCAL POINT, AMRITSAR, Punjab, 143001	RO AMRITSAR	Granted
2	SWASTIKA IMPEX	160, EAST MOHAN NAGAR, AMRITSAR, Punjab, 143001	RO AMRITSAR	Granted
3	SWASTIKA STEEL BIRDS	160, EAST MOHAN NAGAR, AMRITSAR, Punjab, 143001	RO AMRITSAR	Granted
4	VEE KAY ENTERPRISES	E-183, NEW INDUSTRIAL FOCAL POINT, AMRITSAR, Punjab, 143001	RO AMRITSAR	Granted
5	Imaging Solutions	MEHTA MARKET, NEAR DHIR WALI GALI, NEAR BUS STAND, Mansa, PUNJAB - 151505	RO BATHINDA	Granted
6	INKWELL PRINT TECHNOLOGY	PURAN NAGAR, RAMAN CINEMA ROAD, Mansa, PUNJAB - 151505	RO BATHINDA	Granted
7	SPECTRUM DIAGNOSTICS	SPECTRUM DIGNOSTICS, 19789-A, ST NO-14, AJIT ROAD, Bathinda, Punjab, 151001,	RO BATHINDA	Granted
8	GABION TECHNOFILL IND	H. NO. 111, BLOCK D, MOUNT AVENUE, , HOSHIARPUR, PUNJAB - 146001	RO Hoshiarpur	Granted
9	FREEWILL SPORTS PVT LTD	391-392, LEATHER COMPLEX, JALANDHAR, Punjab, 144021	RO JALANDHAR-1	Granted
10	STEELS CO	ND-215, TANDA ROAD, JALANDHAR, PUNJAB, 144008	RO JALANDHAR-2	Granted
11	VR IMPEX	N.D. 361, PURANI KACHERI TANDA ROAD, Jalandhar, Punjab, 144001	RO JALANDHAR-2	Granted
12	GLORY KNITWEARS PVT. LTD.	PLOT NO. 31-31, SUNDER NAGAR, LUDHIANA, PUNJAB - 141007	RO LDH 1	Granted
13	JAINSON INDIA	B-VII-759 LAKKAR BAZAR, Ludhiana, PUNJAB - 141008	RO LDH 1	Granted
14	OM INTERNATIONAL	G5-306/2.60 FT ROAD, SHIVPURI, NEAR P.N.B BANK, Ludhiana, Punjab, 141008	RO LDH 1	Granted
15	RAMANA MACHINES	ST NO-6,H.NO-B-VI, ST NO-6, MADHOPURI, LUDHIANA, PUNJAB, 141008	RO LDH 1	Granted
16	STAR TRADERS	JAGAT NAGAR,, NEAR SIMRAN GAS AGENCY BACK SIDE PNB, BASTI JODHEWAL, Ludhiana, Punjab, 141008	RO LDH 1	Granted
17	ANUJ ENTERPRISES	PLOT NO.626, INDUSTRIAL AREA-B, OPP. WATER TANK, GILL ROAD, Ludhiana, PUNJAB - 141003	RO LDH 2	Granted
18	ARISUDANA INDUSTRIES LTD.	B-XXIX/143, Giaspura Road, GT Road, Ludhiana, Punjab, 141014	RO LDH 2	Granted
19	EASTMAN CAST AND FORGE LIMITED	G.T. Road, Near Airport, Ludhiana, Punjab, 141120	RO LDH 2	Granted
20	FAQIR CHAND RULDU RAM	77,GURU NANK DEV MARKET, GILL. ROAD LUDHIANA, PUNJAB - 141003	RO LDH 2	Granted
21	SHREE VISHWAKARMA ELECTRO SALE	BXV-302/1, B/S PETROL PUMP NR VISHKARMA CHOWK, GT ROAD MILLER GANJ, Ludhiana, Punjab, 141003	RO LDH 2	Granted
22	AMAN INTERNATIONAL	KAILASH NAGAR, KHATTA NO. 52/55, ROAD, VILL BAJRA, LUDHIANA, Punjab, 141007	RO LDH 3	Granted
23	HMC E VALLEY PRIVATE LIMITED	Plot No.A-01, Hi Tech Cycle Valley, Ludhiana, PUNJAB - 141112	RO LDH 3	Granted

24	IQBAL ENTERPRISES	AMAN NAGAR EXT., JALANDHAR BYE PASS CHOWK, BHARART NAGAR COLONY, LUDHIANA, PUNJAB - 141002	RO LDH 3	Granted
25	KNITON TRADERS	B-34/1662 ST NO-6, KNITON TRADERS, CHANDER NAGAR CIVIL LINES, Ludhiana, PUNJAB - 141002	RO LDH 3	Granted
26	M.A.INDUSTRIES	3704, M.A.INDUSTRIES, STREET NO.5, CHET SINGH NAGAR, Ludhiana, Punjab, 141003	RO LDH 3	Granted
27	NAV PANKAJ CREATIONS	E-8081,NEW AZAD NAGAR, MAIN ROAD,BAHADUR KE ROAD, LUDHIANA, PUNJAB, 141003	RO LDH 3	Granted
28	PREET KNIT FAB	KAKA ROAD,PREET KNIT FAB, VILLAGE KHAWAJKE, NEAR PETROL PUMP, RAHON ROAD, Ludhiana, Punjab,141001	RO LDH 3	Granted
29	RETECH INTERNATIONAL	PLOT NO . 19 , SWAMI VIVEKANAND MARG, RETECH INTERNATIONAL, NEAR CONVENT SCHOOL , VILLAGE BHATIAN, LUDHIANA, Punjab, 141001	RO LDH 3	Granted
30	RUPS LIFESCIENCES PRIVATE LIMITED	SCO 127, NEW DANA MANDI, JALANDHAR BYE PASS, Ludhiana, Punjab, 141008	RO LDH 3	Granted
31	SHRI KRISHNA INDUSTRIES	Village Jamalpur Awana Abadi , Opp. Central Jail, Tajpur Road, Ludhiana, PUNJAB - 141008	RO LDH 3	Granted
32	NIKKA RAM SUIAN WALA	PLOT NO- 19,10,HAMPTON COURT BUSINESS PARK, PHASE -8 FOCAL POINT, LUDHIANA, PUNJAB, 141003	RO LDH 4	Granted
33	URITEC INDIA	Plot No. 2, 1st Floor, NK Sharma Office Road, Lohgarh, Zirakpur -140603	RO Mohali	Granted
34	SOLIDUS TECHNO POWER PRIVATE LIMITED	SCO-203, First Floor and Ground Floor, Solidus Techno Power Private Limited, Urban Estate Phase 1, Patiala, Punjab, 147002	RO PTA	Granted
35	VELMOC INTERNATIONAL	Banur Ambala Highway, Shreenath Warehouse, Gian Jyoti College Road, Adjoining Woodland Warehouse Shambu Kalan, Tepla, Patiala, Punjab, 140417	RO PTA	Granted
36	AMBER ENTERPRISES INDIA LIMITED	C1, Phase II, Focal Point, Rajpura, Patiala, Punjab, 140401	RO PTA	Granted
37	SML ISUZU LTD.	SML ISUZU LTD, VILL ASRON, Nawanshahr, Punjab - 144533	RO ROPAR	Granted
38	PROMARK TECHSOLUTIONS PRIVATE LIMITED	Morinda By-Pass, LDH Highway (NH-95), ADJ Preet Palace Village Baddi Madoli, Morinda, Distt Ropar, Punjab - 140101	RO ROPAR	Granted
39	ADONIS MEDICAL SYSTEMS PVT LTD	PLOT NO E 70, PHASE 8, INDUSTRIAL AREA, SAS Nagar, Punjab PIN CODE 160071	RO SAS NAGAR	Granted
40	AGNEXT TECHNOLOGIES PRIVATE LIMITED	6TH FLOOR, PHASE 8-A, I/A, PLOT NO-C 184, Sector 75, SAS Nagar, Punjab, - 160055	RO SAS NAGAR	Granted
41	ALLENTERS GLOBAL HEALTHCARE PRIVATE LIMITED	Bhankarpur, Khasra No. 79, Mubarakpur Road, Derabassi, SAS Nagar, Punjab, 140507	RO SAS NAGAR	Granted
42	ALLENTERS MEDICAL SYSTEMS LIMITED	Allengers Medical Systems Ltd., Bhankarpur Mubarakpur Road, Derabassi, SAS Nagar, Punjab, 140507	RO SAS NAGAR	Granted
43	AVON METERS PRIVATE LTD	D-15 Industrial , Area, Focal point Dera Bassi, Mohali, PUNJAB - 140507	RO SAS NAGAR	Granted

44	AVON METERS PRIVATE L	D-15 Industrial , Area, Focal point Dera Bassi, Mohali, PUNJAB - 140507	RO SAS NAGAR	Granted
45	BITEK SOLAR PRIVATE LIMITED	ST FLOOR, BLOCK 14, KHA WAT NO 756/781 , 4 KIITE, 22 KANAL, PLOT NO 321 I, Prabhat Road, Bhabat, Zirakpur, SAS Nagar, Punjab, 140603	RO SAS NAGAR	Granted
46	Cardiolabs Healthcare India Private Limited	Plot No 1512, JLPL Industrial Park, Sector-82, Mohali, PUNJAB - 140306	RO SAS NAGAR	Granted
47	Clarity Medical Pvt Ltd	1687/A, , Mohali, PUNJAB - 140306	RO SAS NAGAR	Granted
48	ELCOM INNOVATIONS PRIVATE LIMITED	PLOT NO. B-76, INDUSTRIAL AREA, PHASE VII, SAS Nagar, Punjab, 160055	RO SAS NAGAR	Granted
49	Ess Pee Enterprises	Plot no. EL 635, Phase 9, industrial Area, Sector 56 A, SAS Nagar, PUNJAB - 160062	RO SAS NAGAR	Granted
50	GOLDENARCH CONSUMER ELECTRONICS PRIVATE LIMITED	PLOT NO D-185, OFFICE NO 45, PHASE 8B, INDUSTRIAL AREA, VILLAGE MOHALI, SAS NAGAR, PUNJAB - 160055	RO SAS NAGAR	Granted
51	HOMETECH DIGITAL PRIVATE LIMITED	VPO, Pabhat Godown Area, Sant Vivekanand Road, Zirakpur, SAS Nagar, Punjab, 160055	RO SAS NAGAR	Granted
52	INVENTIS TECHNOSYS PRIVATE LIMITED	7359, Aerocity H Block GMADA SAS Nagar, Mohali, PUNJAB - 140603	RO SAS NAGAR	Granted
53	Medelec Healthcare Solutions	Plot No-F-382, Phase-8 B, Industrial Area, Mohali, PUNJAB - 160062	RO SAS NAGAR	Granted
54	MITAGO APPLIANCES	Opp. Ultratech RMC Plant, Derabassi, Khasra No 727-728, 1060, 1062, Barwala Road, Village Bhagwanpur, Bhagwanpur 199, SAS Nagar, Punjab, 140507	RO SAS NAGAR	Granted
55	MODERN BUSINESS EQUIPMENTS AND SERVICES PVT LTD	EL-646, IND AREA, PHASE-9, SAS NAGAR, PUNJAB - 160062	RO SAS NAGAR	Granted
56	NURECA LIMITED	Khata No. 884/913, Khasra No. 19/9/1, Village Prabhat, Godown Area, Zirakpur, SAS Nagar, PUNJAB - 140603	RO SAS NAGAR	Granted
57	OCEAN HEALTHCARE INDUSTRIES	PLOT NO. 1019, JLPL INDUSTRIAL PARK, SECTOR 82, Mohali, PUNJAB - 140306	RO SAS NAGAR	Granted
58	SOLKEN POWERGEN CORP	PLOT No. 275, INDUSTRIAL AREA, PHASE 9, SAS NAGAR, MOHALI PUNJAB - 160062	RO SAS NAGAR	Granted
59	SX PRO PRIVATE LIMITED	GROUND FLOOR, PLOT NO 995, JLPL INDUSTRIAL AREA, Sector 82, SAS Nagar, Punjab, 140308	RO SAS NAGAR	Granted
60	URITEC INDIA	Plot No. 2, 1st Floor, NK Sharma Office Road, Lohgarh, Zirakpur, Mohali, PUNJAB - 140603	RO SAS NAGAR	Granted
61	AXIS ENTERPRISES	1284/58, STREET NO.4, GURU NANAK DEV NAGAR, Ludhiana, PUNJAB - 141008	RO LDH 1	Granted
62	LIVING COLORS OVERSEAS	1661/1, KARIMPURA CHOWK, Ludhiana, Punjab, 141008,	RO LDH 1	Granted
63	SIM INTERNARTIONAL	B-VII-725/1A CHOWK LAKKAR BAZAR, Ludhiana, PUNJAB - 141008	RO LDH 1	Granted
64	M/s. Krome Dispense Pvt. Ltd.,	D 74, Focal Point Extension, Jalandhar, Punjab-144004	Jalandhar-1	Not applied
65	M/s. Notion Fashions, x	D 74, Focal Point Extension, Jalandhar, Punjab-144004	Jalandhar-1	Not applied
66	M/s. Xero Tec Engineers	S-13, Mahajan Sports Complex, Basti Nau, Jalandhar, Punjab	Jalandhar-2	Not applied

67	M/s. Server Link System Company,	Gillco Complex, 1 ST Floor, Satnam Pura Phagwara, Punjab – 144401	Jalandhar-2	Not applied
68	M/s. Fugen Technologies,	B-XXX-897, Swarn Place road, Sherpur, Ludhiana-141009	Ludhiana-1	Not applied
69	M/s. Avartanam Enterprises,	2nd Floor Hall, Shop No. 89, Pritam Colony, Gli No. 133 Ft. Road, Giaspura, Ludhiana, Punjab - 141010	Ludhiana-2	Not applied
70	M/s. Shreya Enterprises,	B-XXXII, Gali No. 1, Jujhar Singh Nagar, Gehlewal Ludhiana, Punjab - 141008	Ludhiana-3	Not applied
71	M/s Global Trading Company,	241A, Street Number 4, Parkash Nagar, Ludhiana, Punjab-141013	Ludhiana-4	Not applied
72	M/s Texla vision	241-A, Street no.4, Parkash Nagar, Ludhiana, Punjab, 141013	Ludhiana-4	Not applied



E-Waste Facilities in the State of Punjab as on 20.02.2024						
Sr.No.	Name of the Facility	GPS Location	GPS tagged photos/video	Raw Material (EEE code wise)	Installed Plant & Machinery Name	Actual production capacity of Machines
1	M/s K.J. Recycler (Recycling facility), C-38, Sanjay Gandhi Nagar, Industrial Area, Jalandhar	31.36154023522333, 75.5678729296649	Photos ATTCHED https://www.youtube.com/watch?v=hoSTvp_Xio	ITEW1,ITEW2,ITEW3,TEW4,ITEW5,ITEW6,ITEW7,ITEW8,ITEW9,ITEW10,ITEW11,ITEW12,ITEW13,ITEW14,ITEW15,ITEW16,CEEW1,CEEW2,CEEW3,CEEW4,CEEW5,ITEW17,ITEW18,ITEW19,ITEW20,ITEW21,ITEW22,ITEW23,ITEW24,ITEW25,ITEW26,ITEW27,CEEW6,CEEW7,CEEW8,CEEW9,CEEW10,CEEW11,CEEW12,CEEW13,CEEW14,CEEW15,CEEW16,CEEW17,CEEW18,CEEW19,LSEEW1,LSEEW2,LSEEW3,LSEEW4,LSEEW5,LSEEW6,LSEEW7,LSEEW8,LSEEW9,LSEEW10,LSEEW11,LSEEW12,LSEEW13,LSEEW14,LSEEW15,LSEEW16,LSEEW17,LSEEW18,LSEEW19,LSEEW20,LSEEW21,LSEEW22,LSEEW23,LSEEW24,LSEEW25,LSEEW26,LSEEW27,LSEEW28,LSEEW29,LSEEW30,LSEEW31,LSEEW32,LSEEW33,LSEEW34,EETW1,EETW2,EETW3,EETW4,EETW5,EETW6,EETW7,EETW8,TLSEW1,TLSEW2,TLSEW3,TLSEW4,TLSEW5,TLSEW6,MDW1,MDW2,MDW3,MDW4,MDW5,MDW6,MDW7,MDW8,MDW9,MDW10,LIW1,LIW2 	1) DISMANTLING TABLES 2) SHREDDER 3) COMPONENT REMOVAL DECOMPOSITION MACHINE 4) ELECTRICAL MELTING FURNACE 5) COMPRESSOR CUTTING MACHINE	0.80 MT/hr 0.30 MT/hr 0.30 MT/hr 0.08MT/hr 0.150 MT/hr



E-Waste Facilities in the State of Punjab as on 20.02.2024							
Sr.No.	Name of the Facility	GPS Location	GPS tagged photos/video	Raw Material (EEE code wise)	Installed Plant & Machinery Name	Actual production capacity of	Remarks
2	M/s Cosmos Recycling Private Limited, LHS Opposite Dasmesh Dharam Kanda, Mullanpur Road, VPO Hambran, Ludhiana	30.926812 N 75.670301 E		ITEW 1 to ITEW 27, CEEW1 to CEEW19, LSEEW1 to LSEEW34, EETW1 to EETW8, TLSEW1 to TLSEW6, MDW1 to MDW10, LIW1, LIW2	Motor Cutting Machine Radiator Cutting Machine Compressor Cutting Machine with inbuild Oil collector, Drill and Plasma cutter CRT Cutting Machine Printer Cartridge Recycling Machine & Dual Shaft Shredder (CFL / LED) Component Removing Machine PCB Recycling Line with inbuild Dust Collector Wire Stripping Machines Cable Cutter Gas Recovery Station Dismantling Tables Refurbishing Setup	Refurbished E-waste 02 TPD, Plastic Granules 05 TPD, E-waste Recycling 33 TPD, Total 40 TPD	Entity has not started operations yet.

E-Waste Facilities in the State of Punjab as on 20.02.2024

Sr.No.	Name of the Facility	GPS Location	GPS tagged photos/video	Raw Material (EEE code wise)	Installed Plant & Machinery Name	Actual production capacity of Machines	Remarks
3	M/s Recycling Villa, Plot No. 127, Jashan City, Kohara - Sahnewal Link Road, Jandiali, Ludhiana	Lat 30.85728 Long 75.993921		ITEW1,ITEW2,ITEW3,TEW4,ITEW5,ITEW6,ITEW7,ITEW8,ITEW9,ITEW10,ITEW11,ITEW12,ITEW13,ITEW14,ITEW15,ITEW16,CEEW1,CEEW2,CEEW3,CEEW4,CEEW5,ITEW17,ITEW18,ITEW19,ITEW20,ITEW21,ITEW22,ITEW23,ITEW24,ITEW25,ITEW26,ITEW27,CEEW6,CEEW7,CEEW8,CEEW9,CEEW10,CEEW11,CEEW12,CEEW13,CEEW14,CEEW15,CEEW16,CEEW17,CEEW18,CEEW19,LSEEW1,LSEEW2,LSEEW3,LSEEW4,LSEEW5,LSEEW6,LSEEW7,LSEEW8,LSEEW9,LSFFW10,LSEEW11,LSEEW12,LSEEW13,LSEEW14,LSEEW15,LSEEW16,LSEEW17,LSEEW18,LSEEW19,LSEEW20,LSEEW21,LSEEW22,LSEEW23,LSEEW24,LSEEW25,LSEEW26,LSEEW27,LSEEW28,LSEEW29,LSEEW30,LSEEW31,LSEEW32,LSEEW33,LSEEW34,EETW1,EETW2,EETW3,EETW4,EETW5,EETW6,EETW7,EETW8,TLSEW1,TLSEW2,TLSEW3,TLSEW4,TLSEW5,TLSEW6,MDW1,MDW2,MDW3,MDW4,MDW5,MDW6,MDW7,MDW8,MDW9,MDW10,LIW1,LIW2	1. PCB COMPONENTS DISMANTLING MACHINE 2. GASS RECOVERY MACHINE 3. PCB CRUSHING MACHINE 4. CRT CUTTING MACHINE 5. PCB GRINDING MACHINE 6. EDDY SEPARATOR MACHINE 7. VIBRATING SEPARATOR MACHINE 8. ELECTROSTATIC SEPARATOR MACHINE 9. SMOKE FILTER APCD 10. PULSE DUST COLLECTOR APCD 11. BAG FILTER APCD 12. EXHAUST CHIMNEY 13. WIRE STRIPPER MACHINE 14. PLASTIC EXTRUDER MACHINE 15. WATER TREATMENT PLANT 16. DUAL MEDIA FILTER 17. COMPRESSOR CUTTING MACHINE 18. OIL RECOVERY MACHINE	Capacity: 2 MT PER DAY	OPERATIONAL

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E-Waste Facilities in the State of Punjab as on 20.02.2024							
Sr.No	Name of the Facility	GPS Location	GPS tagged photos/video	Raw Material (EEE code wise)	Installed Plant & Machinery Name	Actual production capacity of Machines	Remarks
4	M/s Black Diamond Cements Pvt. Ltd., Village Humayunpur, Nariangarh Road, Tehsil Dera Bassi, District SAS Nagar	30°24'51.23"N, 76°53'02.59"E		ITEW 2 = 2.563 MT; ITEW 6 = 0.25 MT; ITEW 15 = 0.0002 MT; CEEW 1 = 0.25 MT	L1 process – dismantling; L2 process – crushing/grinding (for material separation and size reduction); L3 process (product recovery) – pyro metallurgical processes (for recovery of bulk metals); L3 process (product recovery) – chemical/electrochemical processes for recovery/ purification of other	E-waste processing = 30 MT/day; refurbishing of the electrical/ electronic equipment/ appliances = 2.5 MT/day	

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E-Waste Facilities in the State of Punjab as on 20.02.2024

Sr.No.	Name of the Facility	GPS Location	GPS tagged photos/video	Raw Material (EEE code wise)	Installed Plant & Machinery	Actual production capacity of	Remarks
5	M/s Green Bird Recycling, 223, Hadbast, Village Mangarh, Kohara Macchiwara Road, Ludhiana	30°52'53.6"N 76°01'05.2"E		ITEW/2, ITEW/6, CEEW/4	extuder, dismantling tables, cyclone machine, CUTTER MACHINE	3 ton / day	

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E-Waste Facilities in the State of Punjab as on 20.02.2024							
Sr.No	Name of the Facility	GPS Location	GPS tagged photos/video	Raw Material (EEE code wise)	Installed Plant & Machinery Name	Actual production capacity of	Remarks
6	M/s Spreco Recycling, D-45, Industrial Area, Raikot, Ludhiana	Lat 30.644201 Long 75.576292		ITEW1, ITEW2, ITEW3, ITEW4, ITEW5, ITEW6, ITEW7, ITEW8, ITEW9, ITEW10, ITEW11, ITEW12, ITEW13, ITEW14, ITEW15, ITEW16, ITEW17, ITEW18, ITEW19, ITEW20, ITEW21, ITEW22, ITEW23, ITEW24, ITEW25, ITEW26, ITEW27, CEEW2, CEEW3, CEEW4, CEEW7, CEEW8, CEEW9, CEEW10, LSEEW4, LSEEW5, LSEEW6, LSEEW7, LSEEW8, LSEEW9, LSEEW10, LSEEW11, LSEEW12, LSEEW13, LSEEW14, LSEEW15, LSEEW16, LSEEW17, LSEEW18, LSEEW19, LSEEW20, LSEEW21, LSEEW22	1. PCB COMPONENTS REMOVAL MACHINE 2. BARE PCB FEEDING CONVEYOR 3 PCB CRUSHING MACHINE 4 CRUSHED PCB FEEDING CONVEYOR 5 PCB GRINDING MACHINE 6 GRAVITY SEPARATOR MACHINE 7 VIBRATING SEPARATOR MACHINE 8 ELECTROSTATIC SEPARATOR MACHINE 9 SMOKE FILTERATION APCD 10 PULSE DUST COLLECTOR APCD 11. BAG FILTER DIFFERENTIAL PRESSURE APCD 12. EXHAUST CHIMNEY	Capacity: 2 MT PER DAY	

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The Times of India
02.02.2024

 	Punjab Pollution Control Board (Deptt. Of Science, Technology and Environment) (Govt. of Punjab)	 
PUBLIC NOTICE		
IMPLEMENTATION OF E-WASTE MANAGEMENT RULES, 2022 Ministry of Environment, Forest and Climate Change vide notification no. G.S.R. 801 (E) dated 02.11.2022 has notified E-Waste (Management) Rules, 2022 under the Environment (Protection) Act, 1986 and the same are applicable from the 1 st April, 2023. A copy of the Rules can be downloaded from website on the Punjab Pollution Control Board (PPCB) at link: https://ppcb.punjab.gov.in/sites/default/files/documents/E-Waste-Management-Rules-2022.pdf		
These Rules applies to every :- (i) MANUFACTURER, (ii) PRODUCER, (iii) REFURBISHER and (iv) RECYCLER, involved in manufacture, sale, transfer, purchase, refurbishing, dismantling, recycling and processing of E-waste including 106 items of electrical and electronic equipment listed in Schedule-I including their components, consumables, parts and spares, which make the product operational.		
Any (i) MANUFACTURER, (ii) PRODUCER, (iii) REFURBISHER and (iv) RECYCLER of E-waste and any Scrap dealer/ Solid Waste Disposal Authority, if found involved in any illegal activity with regard to storage & process of E-waste, action as deemed fit shall be taken against the violator(s) under the said Rules, including levying of Environmental Compensation.		
This is for the information of the General Public that if any Person, Scrap dealer, Solid Waste Disposal Authority, are involved in illegal storage, processing & Selling of E-waste in unauthorised manner in the State of Punjab, the same may be informed at email id : ee.ewaste.ppcb@gmail.com & ee.ewaste.ppcb@gmail.com , so that the illegal activity causing damage to the Environment can be stopped immediately.		
(Er. Gurnadar Singh Majithia) Member Secretary	(Prof. (Dr.) Adarsh Pal Vig) Chairman	(Er. Harbir Singh) CEE (Waste Management)
DPR/Pb. : NA/12/21695/2023/31983		

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The Tribune
02.02.2024

 PUNJAB POLLUTION CONTROL BOARD (Deptt. of Science, Technology and Environment) Govt. of Punjab		 
PUBLIC NOTICE IMPLEMENTATION OF E-WASTE MANAGEMENT RULES, 2022		
<p>Ministry of Environment, Forest and Climate Change vide notification No. G.S.R. 801.(E) dated 02.11.2022 has notified E-Waste (Management) Rules, 2022 under the Environment (Protection) Act, 1986 and the same are applicable from the 1st April, 2023. A copy of the Rules can be downloaded from website on the Punjab Pollution Control Board (PPCB) at link: https://ppcb.punjab.gov.in/sites/default/files/documents/E-Waste-Management-Rules-2022.pdf</p> <p>These Rules applies to every: (i) MANUFACTURER, (ii) PRODUCER, (iii) REFURBISHER and (iv) RECYCLER, involved in manufacture, sale, transfer, purchase, refurbishing, dismantling, recycling and processing of E-waste including 106 items of electrical and electronic equipment listed in Schedule-I including their components, consumables, parts and spares, which make the product operational.</p> <p>Any (i) MANUFACTURER, (ii) PRODUCER, (iii) REFURBISHER and (iv) RECYCLER of E-waste and any Scrap dealer/Solid Waste Disposal Authority, if found involved in any illegal activity with regard to storage & process of E-waste as deemed fit shall be taken against the violators) under the said Rules, including levying of Environmental Compensation.</p> <p>This is for the information of the General Public that if, any Person, Scrap dealer, Solid Waste Disposal Authority, are involved in illegal storage, processing & selling of E-waste in unauthorised manner in the State of Punjab, the same may be informed at email id: ee.waste.ppcb@gmail.com & ee.waste.ppcb@gmail.com so that the illegal activity causing damage to the Environment can be stopped immediately.</p>		
(Dr. Gurinder Singh Majitha) Member Secretary	(Prof. (Dr.) Adarsh Pal-Vig) Chairman	(Er. Harbir Singh) CEE (Waste Management)
DPR/Pb/31963		

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ਪੰਜਾਬ ਕੇਸਰੀ

02.02.2024




ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਯੰਤਰਣ ਬੋਰਡ
(ਵਿਗਿਆਨ, ਪ੍ਰੀਯੋਗਿਕੀ ਅਤੇ ਪਰ्यावरण विभाग)
(ਪੰਜਾਬ ਸਰਕਾਰ)

ਸਾਰਵਜਨਿਕ ਨੋਟਿਸ

ई-अपशिष्ट प्रबंधन विधम, 2022 के कार्यान्वयन के संबंध में

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने अधिसूचना संख्या जीएसआर 801 (ई) दिनांक 02.11.2022 ने पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत ई-अपशिष्ट (प्रबंधन) नियम, 2022 को अधिसूचित किया है, जो 1 अप्रैल 2023 से प्रभावी है। इस नियम की प्रति पंजाब प्रदूषण नियंत्रण बोर्ड की वेबसाइट पर नीचे दिए गए लिंक से डाउनलोड की जा सकती है।

<https://ppcb.punjab.gov.in/sites/default/files/documents/E-Waste-Management-Rules-2022.pdf>

इन नियमों की अनुसूची-1 में सूचीबद्ध ई-कचरे या इलेक्ट्रिकल और इलेक्ट्रॉनिक उपकरण और उनके संबंधित घटकों, उपभोग्य सामग्रियों, हिस्सों और स्पेयर के निर्माण, बिक्री, हस्तांतरण, खरीद, नवीनीकरण, निरूपकरण, रीसाइकलिंग और प्रसंस्करण में शामिल प्रत्येक (i) निर्माता, (ii) उत्पादकों, (iii) नवीकरणकर्ताओं, (iv) पुनर्चक्रणकर्ताओं पर लागू होता है। इन नियमों के तहत, विद्युत और इलेक्ट्रॉनिक उपकरणों की 106 वस्तुओं की एक सूची, जिसमें उनके बंटक, उपभोग्य वस्तुएं, हिस्से और स्पेयर शामिल हैं, उपरोक्त लिंक पर उपलब्ध है।

(i) निर्माता, (ii) उत्पादकों, (iii) नवीकरणकर्ता, (iv) पुनर्चक्रणकर्ता और ई-कचरे का कोई भी संचित डीलर/ट्रेडर अपशिष्ट निपटन प्रबंधन, यदि ई-कचरे के संचयन और प्रसंस्करण के संबंध में कोई भी अनुपालन है अथवा गतिविधियों में शामिल पाए जाने वाले उद्योगकारों पर पर्यावरणीय मुद्दों को उपरोक्त नियमों के तहत बरकरार की जाएगी।

बड़ा आम जनता की जानकारी के लिए है कि यदि कोई व्यक्ति, स्कूप डीलर, सॉलिट वेस्ट डिस्पोजल अथॉरिटी, पंजाब राज्य अनाधिकृत तरीके से ई-कचरे के अथवा संचयन, प्रसंस्करण और बिक्री में संलग्न है तो उसकी जानकारी ईमेल आईडी : ee.waste.ppcb@gmail.com और ee.waste.ppcb@gmail.com आदि पर्यावरण की सुरक्षा में मदद करने वाली अथवा गतिविधियों को सुनिश्चित किया जा सके।

(ई.व. गुरिंदर सिंह मजीठिया) श्री. (डॉ.) आदर्श पॉल विंग (ई.व. हरवीर सिंह)
(मैनेजर सेक्रेटरी) (चेयरमैन) मुख्य वातावरण इंजीनियर
(सिस्ट. इंजीनियर)

(DPR/NA/12/21695/2023/31963)

दैनिक जागरण
02-02-2024

		पंजाब प्रदूषण निवारण बोर्ड (विद्युत, प्रौद्योगिकी एवं पर्यावरण विभाग) (पंजाब सरकार)			LIFE Lifestyle for Environment
सार्वजनिक जानकारी ई-वेस्ट मैनेजमेंट नियम, 2022 को लागू करने के संबंध में					
<p>पर्यावरण, जंगल और जलवायु परिवर्तन मंत्रालय ने अधिसूचना नं. जीएसआर 801 (ई) दिनांक 02.11.2022 को ई-वेस्ट (मैनेजमेंट) नियम, 2022 को अधिसूचित किया है और यह 01 अप्रैल, 2023 से प्रभावी है। इस नियम की एक प्रति पंजाब प्रदूषण नियंत्रण बोर्ड की वेबसाइट के निम्नलिखित लिंक पर डाउनलोड किया जा सकती है:</p> <p>https://ppcb.punjab.gov.in/sites/default/files/documents/E-Waste-Management-Rules-2022.pdf</p> <p>ये नियम अनुसूची में सूचीबद्ध ई-वेस्ट या इलेक्ट्रिकल और इलेक्ट्रॉनिक उपकरण और उस से संबंधित हिस्से, उपभोग, पुर्जे और स्पेयर के निर्माण बिक्री, ट्रांसफर, खरीद, नवीनीकरण, डिस्मंटलिंग, रीसाइक्लिंग और प्रोसेसिंग में शामिल प्रत्येक (i) निर्माता; (ii) उत्पादक (iii) नवीनीकरण करने वाले (iv) रीसाइक्लिंग पर लागू होते हैं। इन नियमों के तहत इलेक्ट्रिकल और इलेक्ट्रॉनिक उपकरण की 106 आईटमें, जिसमें उन के हिस्से, उपभोग, पुर्जे और स्पेयर शामिल हैं; की सूची उपरोक्त लिंक पर उपलब्ध है।</p> <p>ई-वेस्ट के (i) निर्माता, (ii) उत्पादक (iii) नवीनीकरण करने वाले (iv) रीसाइक्लिंग और कोई भी स्कैप डीलर/वेस वेस्ट डिस्पोजल अथॉरिटी, यदि ई-वेस्ट के भंडारण और प्रसंस्करण के संबंध में कोई गैर-कानूनी गतिविधियों में शामिल पाए जाते हैं तो उल्लंघनकर्ताओं पर उपरोक्त नियमों के तहत कार्रवाई की जाएगी, जिसमें पर्यावरणीय मुआवजे भी शामिल हैं।</p> <p>यह आम जनता की जानकारी के लिए है कि यदि कोई व्यक्ति; स्कैप डीलर, सॉलिड वेस्ट डिस्पोजल अथॉरिटी, पंजाब राज्य में अनधिकृत तरीके से ई-कचरे को गैर कानूनी भंडारण, प्रोसेसिंग और बिक्री में शामिल है, तो इसकी सूचना ee.ewaste.ppcb@gmail.com और ace.ewaste.ppcb@gmail.com की जाए, ताकि पर्यावरण को नुकसान पहुंचाने वाले गैर-कानूनी गतिविधियों को तुरंत रोका जा सके।</p> <p>(इंजी. गुरिंदर सिंह मजीठिया) प्रोफेसर (ई) आदर्श पॉल सिंग (इंजी. हरबीर सिंह) सदस्य सचिव नियंत्रण मुख्य पर्यावरण इंजीनियर (च.म.)</p> <p>R.No. NA/12/21695/2023/31963</p>					

ਸ਼ਾਹ ਖ਼ਾਣੀ

੦੨.੦੨.੨੦੨੪




ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
(ਵਿਗਿਆਨ, ਤਕਨੀਕ ਅਤੇ ਵਾਰਾਘਰਣ ਵਿਭਾਗ)
(ਪੰਜਾਬ ਸਰਕਾਰ)




ਸਨਰਜ਼ ਰੂਚਨਾ
ਈ-ਵੇਸਟ ਮੈਨੇਜਮੈਂਟ ਰੂਲਜ਼, 2022 ਨੂੰ ਲਾਗੂ ਕਰਨ ਬਾਰੇ

ਵਾਰਾਘਰਣ, ਜੰਗਲਾਤ ਅਤੇ ਜਲਵਾਯੂ ਪਰਿਵਰਤਨ ਮੰਤਰਾਲੇ ਨੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰ. ਜੀ ਐਸ ਆਰ: 801 (ਈ) ਮਿਤੀ 02.11.2022 ਨੂੰ ਈ-ਵੇਸਟ (ਮੈਨੇਜਮੈਂਟ) ਰੂਲਜ਼, 2022 ਨੂੰ ਅਧਿਕਾਰਿਤ ਕੀਤਾ ਹੈ ਅਤੇ ਇਹ 01 ਅਪ੍ਰੈਲ, 2023 ਤੋਂ ਲਾਗੂ ਹੈ। ਇਸ ਰੂਲ ਦੀ ਕਾਪੀ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੀ ਵੈਬਸਾਈਟ ਦੇ ਹੇਠਾਂ ਦਿੱਤੇ ਲਿੰਕ ਤੋਂ ਡਾਊਨਲੋਡ ਕੀਤੀ ਜਾ ਸਕਦੀ ਹੈ:

<https://ppcb.punjab.gov.in/sites/default/files/documents/E-Waste-Management-Rules-2022.pdf>

ਇਹ ਰੂਲਜ਼ ਅਨੁਸੂਚੀ-1 ਵਿਚ ਸੂਚੀਬੱਧ ਈ-ਵੇਸਟ ਜਾਂ ਇਲੈਕਟ੍ਰੀਕਲ ਅਤੇ ਇਲੈਕਟ੍ਰਾਨਿਕ ਉਪਕਰਨ ਅਤੇ ਉਨ੍ਹਾਂ ਨਾਲ ਜੁੜੇ ਹਿੱਸੇ, ਉਪਭੋਜ, ਪੁਰਜ਼ੇ ਅਤੇ ਸਪੇਅਰਜ਼ ਦੇ ਨਿਰਮਾਣ, ਵਿਕਰੀ, ਟ੍ਰਾਂਸਪੋਰਟ, ਖਰੀਦ, ਨਵੀਨੀਕਰਨ, ਡਿਸਮੈਂਟਲਿੰਗ, ਰੀਸਾਈਕਲਿੰਗ ਅਤੇ ਪ੍ਰੈਸਿਰਿਕ ਵਿਚ ਸ਼ਾਮਲ ਹਰੇਕ (i) ਨਿਰਮਾਣ, (ii) ਉਤਪਾਦਕ, (iii) ਨਵੀਨੀਕਰਨ ਕਰਨ ਵਾਲੇ, (iv) ਰੀਸਾਈਕਲਰ 'ਤੇ ਲਾਗੂ ਹੁੰਦੇ ਹਨ। ਇਨ੍ਹਾਂ ਰੂਲਜ਼ ਦੇ ਤਹਿਤ, ਇਲੈਕਟ੍ਰੀਕਲ ਅਤੇ ਇਲੈਕਟ੍ਰਾਨਿਕਸ ਉਪਕਰਨਾਂ ਦੀਆਂ 106 ਆਈਟਮਾਂ, ਜਿਨ੍ਹਾਂ ਵਿਚ ਉਨ੍ਹਾਂ ਦੇ ਹਿੱਸੇ, ਉਪਭੋਜ, ਪਾਰਟਸ ਅਤੇ ਸਮਾਜ ਸ਼ਾਮਲ ਹਨ ਦੀ ਸੂਚੀ ਉਪਰੋਕਤ ਲਿੰਕ 'ਤੇ ਉਪਲਬਧ ਹੈ।

ਈ-ਵੇਸਟ ਦੇ (i) ਨਿਰਮਾਣ, (ii) ਉਤਪਾਦਕ, (iii) ਨਵੀਨੀਕਰਨ ਕਰਨ ਵਾਲੇ, (iv) ਰੀਸਾਈਕਲਰ ਅਤੇ ਡਿਸਮੈਂਟਲਰ/ਸਿਲਿਡ ਵੇਸਟ ਡਿਸਪੋਜ਼ਲ ਅਥਾਰਟੀ, ਜੇਕਰ ਈ-ਵੇਸਟ ਦੇ ਸਟੋਰੇਜ ਅਤੇ ਪ੍ਰੈਸਿਰਿਕ ਦੇ ਸਬੰਧ ਵਿਚ ਕਿਸੇ ਗੈਰ-ਕਾਨੂੰਨੀ ਗਤੀਵਿਧੀ ਵਿਚ ਸ਼ਾਮਿਲ ਪਾਏ ਜਾਂਦੇ ਹਨ ਤਾਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕਾਰਵਾਈ ਵਿੱਚ ਉਪਰੋਕਤ ਨਿਯਮਾਂ ਅਧੀਨ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ, ਜਿਸ ਵਿਚ ਵਾਰਾਘਰਣ ਮੁਕਾਬਲੇ ਦੀ ਸ਼ਾਮਲ ਹੈ।

ਇਹ ਆਮ ਲੋਕਾਂ ਦੀ ਜਾਣਕਾਰੀ ਲਈ ਹੈ ਕਿ ਜੇਕਰ ਕੋਈ ਵਿਅਕਤੀ, ਸੰਕਰੋਪ ਡਿਲਰ, ਸਾਲਿਡ ਵੇਸਟ ਡਿਸਪੋਜ਼ਲ ਅਥਾਰਟੀ, ਪੰਜਾਬ ਰਾਜ ਵਿਚ ਅਣਅਧਿਕਾਰਤ ਢੰਗ ਨਾਲ ਈ-ਵੇਸਟ ਦੀ ਗੈਰ-ਕਾਨੂੰਨੀ ਸਟੋਰੇਜ, ਪ੍ਰੈਸਿਰਿਕ ਅਤੇ ਵਿਕਰੀ ਵਿਚ ਸ਼ਾਮਲ ਹੈ, ਤਾਂ ਉਸਦੀ ਸੂਚਨਾ ਈਮੇਲ ਖਾਈਡੀ ee.waste.ppcb@gmail.com ਅਤੇ aec.waste.ppcb@gmail.com ਕੀਤੀ ਜਾਵੇ, ਤਾਂ ਜੋ ਵਾਰਾਘਰਣ ਨੂੰ ਨੁਕਸਾਨ ਪਹੁੰਚਾਉਣ ਵਾਲੀ ਗੈਰ-ਕਾਨੂੰਨੀ ਗਤੀਵਿਧੀ ਨੂੰ ਫਰੰਟ ਰੋਕਿਆ ਜਾ ਸਕੇ।

(ਇ. ਕੁਰੰਦਰ ਸਿੰਘ ਮਸ਼ੀਨੀਆਂ)
ਮਿਸਟਰ ਸਕੱਤਰ

ਪ੍ਰੋ. (ਡਾ.) ਆਵਰਗ ਪਾਲ ਚਿਕ (ਇ. ਠਾਕੜ ਸਿੰਘ)
ਚੇਅਰਮੈਨ

ਮੁੱਖ ਵਾਰਾਘਰਣ ਇੰਜੀਨੀਅਰ (ਬ.ਐੱਸ.)
DPR/NA/12/21695/2023/31963

(Handwritten signature)



165 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Annexure - C

No. 1847

Dated. 2/5/24

To

The Member Secretary,
Central Pollution Control Board
New Delhi.

Subject: Directions under section 5 of the Environment (P) Act, 1986 for ensuring generation of EPR Certificates by E- Waste Recyclers towards fulfilment of Producers EPR obligations for the FY 2023-24 - Regarding.

Ref: CPCB file no. CP-22/2/2024-WM-III-HO-CPCB-HO/10232 dated 19.02.2024

This has reference to the following directions issued by CPCB vide letter under reference:

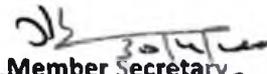
- To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices, etc. pertaining to the same as per the above-mentioned guidance document, for generation of EPR certificates on the E-Waste EPR portal.
- To withdraw/cancel CTO of E-Waste recyclers for noncompliance of (a) above.
- To carry out verification of various documents/Invoices/information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability.

It is pertinent to mention here that there is no access on the login credentials supplied to SPCBs to check the registration certificate / application forms / other details submitted by the entities on Centralized online EPR Portal of E-Waste.

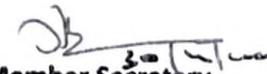
It is therefore, requested to give access on the login credentials supplied to SPCBs to check the registration certificate / application forms /query raised by CPCB /other details submitted by the entities on Centralized online EPR Portal of E-Waste, so as enable the State Board to ensure the compliance of directions issued by CPCB please.

Endst. No. 1848

A copy of the above is forwarded to Sh. Anand Kumar, Director & D.H., WM -III Division, Central Pollution Control Board, New Delhi for information and necessary action.


Member Secretary
o/c Dated 2/5/24




Member Secretary
o/c

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
Vatavaran Bhawan, Nabha Road, Patiala -147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |